

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**LOK SABHA**  
**STARRED QUESTION NO 220**  
TO BE ANSWERED ON 11.03.2016

**ATROCITIES AGAINST WOMEN**

+\*220. SHRIMATI RANJEET RANJAN:  
SHRI KALIKESH N. SINGH DEO:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether there has been a sharp increase in the incidences of atrocities/violence/domestic violence against women;
- (b) if so, the details thereof, State/UT wise along with the action taken by the Government against the guilty persons;
- (c) whether the Government has taken concrete steps including enactment of legislation, implementing executive orders and working in collaboration with the States to curb the above menace, if so, the details thereof;
- (d) whether there is a shortage of protection officers as stipulated in the Protection of Women from Domestic Violence Act, 2005, if so, the details thereof and the reasons therefor; and
- (e) whether the Government has taken/ proposes to take steps, by way of increased fund allocation, in order to impart training and capacity building of Protection Officers to comply with the provisions of the act, if so, the details thereof ?

**ANSWER**  
MINISTER OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI MANEKA SANJAY GANDHI)

(a) to (e): A Statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO PART (A) TO (E) OF LOK SABHA  
STARRED QUESTION NO. 220 FOR 11.03.2016 ASKED BY SHRIMATI RANJEET  
RANJAN AND SHRI KALIKESH N. SINGH DEO REGARDING ATROCITIES  
AGAINST WOMEN**

(a) & (b) As per the National Crime Records Bureau (NCRB) which is available upto 2014, a total of 244270, 309546 and 3,37,922 cases were reported in the country under crimes against women including domestic violence during 2012, 2013 and 2014 respectively. There is an increasing trend in reporting of cases. The State-wise details of number of Cases Registered (CR), Cases Charge-Sheeted(CS) and Cases Convicted(CV) under Domestic Violence Act-2005 during the last three years is annexed.

(c) As per the Seventh Schedule to the Constitution of India, "Police" and "Public Order" are State subjects and, as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crime lies with the States/UT Administrations. However, safety and security of women in the country is of utmost priority for the Government. There has been special laws enacted relating to women such as the Protection of Women from Domestic Violence Act, 2005; Dowry Prohibition Act, 1961; Indecent Representation of Women (Prohibition) Act, 1986; and the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013 and Prohibition of Child Marriage Act, 2006 (PCMA). The Criminal Law (Amendment), Act 2013 has been enacted making the punishment more stringent for offences like rape.

Further the Ministry of Women and Child Development has recently made some schematic interventions to address the issue of violence against women such as One Stop Centre(OSC) , Universelisation of Women Helpline scheme and Beti Bachao Beti Padhao scheme. The scheme of One Stop Centre is being implemented from 1<sup>st</sup> April 2015 in State/UTs with the objective of providing medical aid, police assistance, legal aid, psycho-social counselling etc. to the women affected by violence. The scheme for Universalisation of Women Helpline is being implemented through States/UTs from 1<sup>st</sup> April 2015 providing immediate and emergency relief to women in distress. Beti Bachao Beti Badhao scheme launched on 22<sup>nd</sup> January, 2015 aims at addressing the issue of declining Child Sex Ratio and empowerment of women on a life cycle continuum.

(d) & (e) State /UT Governments are responsible for implementation of the Protection of Women from Domestic Violence Act (PWDVA), 2005. States/UTs are required to appoint the Protection Officers, registration of Service Providers and notification of shelter homes and medical facilities. All State/UT Governments have appointed/ designated Protection Officers.

Further, the Ministry of Women and Child Development regularly reviews the implementation of the Act in workshops and conferences with State Governments/UT Administrations. It has also been emphasised upon the State Governments/UT Administrations to impart training to Protection Officer and First Class Judicial Magistrates/Metropolitan Magistrates to deal with cases under Domestic Violence Act.

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## Annexe-I

Annexure referred to in reply to Part (a) & (b) of the Lok Sabha Starred Question No. 220 for 11.3.2016 regarding Atrocities Against Women.

No. of Cases Registered (CR), Cases Charge-Sheeted(CS) and Cases Convicted(CV), under crimes against women including domestic violence during last three year.

S. No.	State/UT	2012			2013			2014		
		CR	CS	CV	CR	CS	CV	CR	CS	CV
1	Andhra Pradesh	28171	22524	2086	32809	26002	2228	16512	13389	835
2	Arunachal Pradesh	201	127	24	288	186	15	351	241	9
3	Assam	13544	7524	430	17449	9317	394	19139	10035	516
4	Bihar	11229	8970	682	13609	9448	812	15383	10131	525
5	Chhattisgarh	4228	4108	1050	7012	5453	1170	6255	5596	1528
6	Goa	200	82	6	440	243	11	488	321	14
7	Gujarat	9561	9017	199	12283	11263	217	10837	10148	174
8	Haryana	6002	4314	852	9089	6374	1190	8974	5721	690
9	Himachal Pradesh	912	745	72	1478	1049	111	1517	1117	69
10	Jammu & Kashmir	3328	2639	219	3509	2522	252	3321	2355	105
11	Jharkhand	4536	3234	764	6506	4543	982	5972	4544	785
12	Karnataka	10366	8174	378	12027	9733	369	13914	11264	354
13	Kerala	10930	10377	610	11216	9927	690	11380	10118	549
14	Madhya Pradesh	16832	16687	3181	22061	19729	4220	28678	25455	5771
15	Maharashtra	16353	14746	598	24895	20301	768	26693	22775	923
16	Manipur	304	25	0	285	28	3	337	71	4
17	Meghalaya	255	147	9	343	296	9	388	312	13
18	Mizoram	199	187	118	177	159	102	258	240	139
19	Nagaland	51	41	22	67	48	42	67	46	22
20	Odisha	11988	10628	653	14173	12094	428	14606	12172	429
21	Punjab	3238	1842	388	4994	2953	800	5425	3158	637
22	Rajasthan	21106	11388	2761	27933	14473	3192	31151	16422	3659
23	Sikkim	68	51	11	93	100	106	110	103	46
24	Tamil Nadu	7192	4967	1060	7475	6091	1512	6325	4750	1185
25	Telangana	-	-	-	-	-	-	14136	11363	504
26	Tripura	1559	1415	279	1628	1546	140	1615	1341	107
27	Uttar Pradesh	23569	15262	5757	32546	21868	5672	38467	26384	5279
28	Uttarakhand	1067	794	607	1719	1022	435	1395	979	283
29	West Bengal	30942	30627	607	29826	30112	609	38299	35287	422
30	A & N Islands	49	42	5	106	111	8	115	97	12
31	Chandigarh	241	190	23	488	256	54	432	262	65
32	D & N Haveli	16	20	3	21	12	0	21	16	0
33	Daman & Diu	11	14	1	24	18	0	15	14	1
34	Delhi	5959	3061	1176	12888	6429	923	15265	6395	1005
35	Lakshadweep	2	0	0	3	1	0	4	3	0
36	Puducherry	61	52	9	86	64	12	77	57	1
	<b>Total</b>	<b>244270</b>	<b>194021</b>	<b>24640</b>	<b>309546</b>	<b>233771</b>	<b>27476</b>	<b>337922</b>	<b>252682</b>	<b>26660</b>